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CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH,
JABALPUR

Original Application No. 642 of 2006

Jabalpur, this the 18th day of September, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Mr. A.K. Gaur, Judicial Member

Smt. R. Rita,
D/o. S. Johnson,
Aged about 47 years,
R/o. B-6, All India Radio Colony,
Civil Line, Khandwa (MP).

Applicant

(By Advocate – Shri V. Tripathi)

1. Union of India, Through its
Secretary, Ministry of Information
& Broad Casting, New Delhi.
2. The Director General,
All India Radio,
Akashwani Bhawan,
Parliament Street,
New Delhi.
3. The Director,
All India Radio,
Shymla Hills,
Bhopal.
4. The Station Engineer,
All India Radio,
Khandwa.

Respondents

(By Advocate – Shri S.K. Mishra)

O R D E R (Oral)

By Dr. G.C. Srivastava, Vice Chairman –

The learned counsel for the applicant has submitted that the applicant has made representations, the last one being on 17.8.2006 (Annexure A-8) to the Director, Akashwani, Bhopal complaining

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against certain officials for sexual harassment. A detailed procedure has been laid down by the Hon'ble Supreme Court in the case of State of Rajasthan Vs. Vishakha, about the manner in which such complaints are to be dealt with. As per the learned counsel for the applicant, no action has been taken by the respondents to inquire into the allegations by constituting a committee as laid down in the aforesaid case of Vishakha. The learned counsel for the applicant has submitted that the applicant will feel satisfied if the respondents are directed to take action on her complaints as per the guidelines laid down by the Hon'ble Supreme Court in the aforesaid case.

2. We have heard the learned counsel for the applicant and Shri S.K. Mishra, Additional Central Government Standing, appearing for the respondents.

3. We are of the view that ends of justice would be met if we direct the respondents to take action on the complaints made by the applicant in accordance with the guidelines laid down in the aforesaid case by the Hon'ble Supreme Court. We accordingly, direct the respondents to take action on the complaints made by the applicant, if no action has already been taken earlier, in accordance with the guidelines laid down by the Hon'ble Supreme Court, within a period of three months from the date of receipt of a copy of this order and also intimate the applicant about the outcome of the enquiry within the aforesaid period.

4. With these directions the Original Application is disposed of.

AKG
(A.K. Gaur)
Judicial Member

Dr. G.C. Srivastava
(Dr. G.C. Srivastava)
Vice Chairman

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